

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(DEPARTMENT OF REVENUE)

Notification NO. 05 / 2007 - CUSTOMS (N.T.)

**New Delhi, the 05th February,
2007**

16 Magha, 1928 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Central Excise, Mumbai - II to act as the Commissioner of Customs (Export), Jawaharlal Nehru Custom House, Nhava Sheva and authorises him to exercise the powers and discharge the duties conferred or imposed on such officer, for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Sai Shradha Exim Private Limited, 601-603, Anurag Business Centre, 6th Floor, VTP Marg, Near Amar Cinema, Chembur, Mumbai - 400 071 and others, issued *vide* F.No. DRI/BZU/F/08/2005, dated the 22nd June, 2006 by the Additional Director General, Directorate of Revenue Intelligence, 1st Floor, Construction House, Walchand Hirachand Marg, Ballard Estate, Mumbai - 400 038.

(Anupam Prakash)

Under Secretary to the Government of India

[F.NO.437/ 58 /2006-Cus.IV]